

**Reserved Posts for SCs/STs Lying Vacant
in the Ministry of Labour**

2862. SHRI MOHINDAR SINGH KALYAN: Will the Minister of LABOUR be pleased to state:

(a) the number of posts reserved in various fields for Scheduled Castes and Scheduled Tribes lying vacant in his Ministry during the last three years and till date;

(b) the action being taken by the Government to fill them up; and

(c) the time by which the posts for SCs and STs are likely to be filled in by the Government?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM): (a) to (c) The information is being collected and will be laid on the Table of the House.

Sanction of Dairy Units to Karnataka SC & ST Development Corporation

2863. SHRI S.M. KRISHNA: Will the Minister of WELFARE be pleased to state:

(a) number of dairy units sanctioned to Karnataka SC & ST Development Corporation from the National SC & ST Finance Development Corporation during the last three years;

(b) whether with a view to improving the economic conditions of Scheduled Castes and Scheduled Tribes in the State, the Government propose to sanction more such units to the said Corporation; and

(c) if so, the details therefor?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA): (a) Nil.

(b) and (c) Till date the Karnataka SC & ST Development Corporation has not proposed/sponsored any Dairy Scheme, to National SC & ST Finance and Development Corporation for sanction. However, in case such a proposal is

sponsored by the Karnataka SC & ST Development Corporation, the same may be considered for sanction.

Dumping of Plastic Waste

2864. DR. D. VENKATESHWAR RAO: Will the Minister of COMMERCE be pleased to state:

(a) whether Government's attention have been drawn to the news item appeared in Hindustan Times dated the 22nd February, 1996 under the caption that India used as dumping ground for plastic trash;

(b) if so, whether Government have examined the report;

(c) the main reasons for dumping of plastic trash; and

(d) the steps being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH): (a) Yes, Sir.

(b) to (d) Under the current Export and Import Policy, the import of all types of plastic waste/scrap (except PET bottle waste/scrap) is restricted for import with effect from 01.04.1994. The Directorate General of Foreign Trade have also not been issuing any licences for importing plastic wastes into the country.

**Amendment to Contract Labour
Regulation and Abolition Act, 1970**

2865. SHRI K.M. KHAN: Will the Minister of LABOUR be pleased to state:

(a) whether Government propose to amend certain provisions of Contract Labour Regulation and Abolition Act of 1970;

(b) if so, the details thereof with the circumstances requiring such amendments;

(c) whether; some achievements are to